



Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat Jammu.

No: - LD(Estt)Misc

Dated: -21.02.2019.

Circular

In writ petitions filed against the State where more than one department has been arrayed as party respondent, there should be coordinated and synchronized effort to contest the cases. It has been observed that contradictory stand taken by the departments not only lead to decision of cases against the State but also create awkward situation before the Court also.

Accordingly, Directorate of Litigation shall ensure the engagement of counsel representing the contesting department with a copy endorsed to other departments. Only contesting department shall file reply on its behalf and on behalf of other departments arrayed as respondents. In case of any clarification, regarding main contesting departments, office of Id Advocate General or Department of Law, Justice and Parliamentary Affairs may be approached so that a joint, consolidated and synchronized response is filed before the Hon'ble Court. All departments which have been arrayed as party respondents (other than main contesting department) shall ensure providing all necessary support in contesting the case.

(Achal Sethi)  
Secretary to Government

Copy to the :-

- 1.All Financial Commissioners.
- 2.All Principal Secretaries/Commissioners/Secretaries to Government \_\_\_\_\_ Department.
- 3.All HOD's.
- 4.OSDs to Advisors (K),(G),(S) and (KS).
- 5.Director Litigation, Kashmir/Jammu.
- 6.Private Secretary to Chief Secretary, J&K.
- 7.Incharge, Website Section,
- 8.Office Copy.